

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 57/2009

This the 9th day of March, 2010

Hon'ble Dr. A.K.Mishra, Member (A)

Om Prakash Maggu, aged about 67 years son of late S.D. Maggu, resident of 126/116, Govind Nagar, Kanpur.

Applicant

By Advocate: Sri Abhishek Dua for Sri A.R. Masoodi

Versus

1. General Manager, North Eastern Railway, Zone Gorakhpur.
2. Divisional Railway Manager Commercial, North Eastern Railway, Divisional Office, Ashok Marg, Lucknow.
3. Financial Advisor and Chief Account Officer, North Eastern Railway Zone, Gorakhpur.

Respondents

By Advocate: Sri Raj Singh for Sri Prashant Kumar

ORDER (ORAL)

Hon'ble Dr. A.K. Mishra, Member (A)

Heard both parties.

2. The applicant's case is that an amount of Rs.67,656/- had to be deposited by him at the demand of respondent authorities in view of audit observations. He has made a representation to the competent authority for refund of this amount as according to him, this amount is not recoverable from him according to rules. He made a representation on 16.10.2002 (Annexure -4). He followed it up with another representation on 25.2.2003. Both the representations have been forwarded to respondent No.2 but till now no final decision has been taken on his representation. It is his case that his grievance would be redressed if a suitable direction is given to respondent No.2 to dispose of his pending representation according to rules in speaking order within a period of 3 months.
3. In the circumstances, respondent No.2 is directed to consider his aforesaid representations within a period of 3 months from the date a copy of this order is received by him. The applicant may give a copy of this application along with enclosures as additional representation which may also be considered by the respondent authorities within time prescribed.
4. The O.A. is disposed of accordingly. No costs.


(Dr. A.K. Mishra)
Member (A)